

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1313

ANSWERED ON:29.11.2011

INFILTRATORS FROM BANGLADESH

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several instances of infiltration of Bangladeshis have been reported from various parts of the country including the National Capital Region in the recent past;

(b) if so, the details thereof, State-wise;

(c) whether such persons have acquired ration cards, voter identity cards etc., in the country;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the action taken/proposed to be taken to trace/deport such illegal migrants from the country including the number of such migrants apprehended and deported during each of the last three years and the current year?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): There are reports of Bangladeshi nationals having entered into India without valid travel documents. As entry of such Bangladeshi nationals into the country is clandestine and surreptitious, it is not possible to have a correct estimate of such illegal immigrants living in different States in the country.

(c) & (d): Certain instances of some illegal immigrants from Bangladesh having obtained ration cards, voter identity cards etc. through fraudulent means have been reported. Statistical data of this nature are not centrally maintained. As and when such instances are detected, the State Governments/Union Territory Administrations concerned take necessary action for cancellation of such documents along with such other appropriate steps as mandated by the provisions of the law.

(e): Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. Details of Bangladeshi nationals who came on valid travel documents and who were deported for various reasons including overstaying beyond the visa validity period, during 2008, 2009 and 2010 are given below:-

Year Number of Bangladeshi nationals deported

2008 12625

2009 10602

2010 6290

The requisite information for the current year has not been compiled.